

**COMPETITION APPELLATE TRIBUNAL**

**UTPE 184/2007**

**CORAM**

**Hon'ble Dr. Justice Arijit Pasayat  
Chairman**

**Hon'ble Shri Rahul Sarin  
Member**

**IN THE MATTER OF :**

DG(I&R) ...Complainant

**Vs.**

**M/s. Reliance Communication Ltd.** ....Respondent

**Appearances : Shri C. Shanmugham, DDG for the DG**

**None for the Respondent**

**ORAL ORDER**

**27<sup>th</sup> October, 2010**

No PIR has been filed. We have gone through the complaint. It does not make out any case of violation of any of the provisions of MRTPC Act, 1969. The matter is closed.

**(Dr. Justice Arijit Pasayat)  
Chairman**

**(Rahul Sarin)  
Member**

**COMPETITION APPELLATE TRIBUNAL**

**UTPE 182/2007**

**CORAM**

**Hon'ble Dr. Justice Arijit Pasayat  
Chairman**

**Hon'ble Shri Rahul Sarin  
Member**

**IN THE MATTER OF :**

DG(I &R) ...Complainant

**Vs.**

**Rama Krishna Jewellers ....Respondent**

**Appearances : Shri C.Shanmugham, DDG for the DG**

**None for the Respondent**

**ORAL ORDER**

**27<sup>th</sup> October, 2010**

As prayed, two months time is granted.

List in the 3<sup>rd</sup> week of January 2011 for fixing the date of hearing.

**(Dr. Justice Arijit Pasayat)  
Chairman**

**(Rahul Sarin)  
Member**

**COMPETITION APPELLATE TRIBUNAL**

**UTPE 50/2008**

**CORAM**

**Hon'ble Dr. Justice Arijit Pasayat  
Chairman**

**Hon'ble Shri Rahul Sarin  
Member**

**IN THE MATTER OF :**

DG(I &R) ...Complainant

**Vs.**

**Citi Financial And Consumer  
Finance India** ....Respondent

**Appearances : Shri C.Shanmugham, ADG for the DG**

**None for the Respondent**

**ORAL ORDER**

**27<sup>th</sup> October, 2010**

Preliminary Investigation Report has not been given. We have gone through the complaint. No case of any interference on the provisions of the Monopolies and Restrictive Trade Practices Commission Act, 1969 is made out. These proceedings are closed.

**(Dr. Justice Arijit Pasayat)  
Chairman**

**(Rahul Sarin)  
Member**

**COMPETITION APPELLATE TRIBUNAL**

**RTPE 01/2008**  
**CORAM**

**Hon'ble Dr. Justice Arijit Pasayat**  
**Chairman**

**Hon'ble Shri Rahul Sarin**  
**Member**

**IN THE MATTER OF :**

Roshan Kumar ...Complainant

**Vs.**

**The Managing Director,** ....Respondent  
**M/s. Rediff Com. India Ltd. & Anr.**

**Appearances : Shri C.Shanmugham, DDG for the DG**

**Shri R.K.Virman, Advocate for R-1**  
**None for the R-2**

**ORAL ORDER**  
**27<sup>th</sup> October, 2010**

The Notice of Enquiry incorporating the amendment shall be sent to the respondents within 4 weeks.

The matter shall be listed in the 3<sup>rd</sup> week of January for fixing the date of hearing.

**(Dr. Justice Arijit Pasayat)**  
**Chairman**

**(Rahul Sarin)**  
**Member**

**COMPETITION APPELLATE TRIBUNAL**

**CA 80/2006**

**CORAM**

**Hon'ble Dr. Justice Arijit Pasayat  
Chairman**

**Hon'ble Shri Rahul Sarin  
Member**

**IN THE MATTER OF :**

**Sunil Kumar Sharma** ...Applicant

**Vs.**

**Lakme Lever Ltd. & Anr.** ....Respondent

**Appearances : Applicant in person**

**Shri Aditya Narain with  
Shri V.K.Aggarwal, Advocates for  
the Respondents**

**ORAL ORDER**

**27<sup>th</sup> October, 2010**

The respondent shall be filing maintainability application.  
A copy has been supplied to the applicant.

The matter shall be listed in the 3<sup>rd</sup> week of January 2011  
for fixing the date of hearing.

**(Dr. Justice Arijit Pasayat)  
Chairman**

**(Rahul Sarin)  
Member**

**COMPETITION APPELLATE TRIBUNAL**

**RTPE 19/2009**

**CORAM**

**Hon'ble Dr. Justice Arijit Pasayat  
Chairman**

**Hon'ble Shri Rahul Sarin  
Member**

**IN THE MATTER OF :**

**DG(I&R)** ...Complainant

**Vs.**

**M/s. Berkeley Automobiles Ltd. & Anr.** ....Respondent

**Appearances : Shri C.Shanmugham, DDG for the DG**

**Shri C.M.Sharma, Advocate for R-1  
Shri Aditya Narain, Advocate for R-2**

**ORAL ORDER**

**27<sup>th</sup> October, 2010**

Reply to the Notice of Enquiry shall be filed within 4 weeks.

The matter shall be listed in the last week of January 2011 for fixing the date of hearing.

**(Dr. Justice Arijit Pasayat)  
Chairman**

**(Rahul Sarin)  
Member**

**COMPETITION APPELLATE TRIBUNAL**

**UTPE 109/2006  
CA 20/2008**

**CORAM**

**Hon'ble Dr. Justice Arijit Pasayat  
Chairman**

**Hon'ble Shri Rahul Sarin  
Member**

**IN THE MATTER OF :**

**Alka Sharma** ...Complainant/Applicant

**Vs.**

**M/s. Greater Noida** ....Respondent

**Appearances : Applicant in person**

**Shri Ravinder Kumar, Advocate for  
the Respondent**

**ORAL ORDER  
27<sup>th</sup> October, 2010**

The contempt application shall be heard in the last week  
of January 2011.

**(Dr. Justice Arijit Pasayat)  
Chairman**

**(Rahul Sarin)  
Member**

**COMPETITION APPELLATE TRIBUNAL**

**RA 48/2010**  
**CA 03/2007**

**CORAM**

**Hon'ble Dr. Justice Arijit Pasayat**  
**Chairman**

**Hon'ble Shri Rahul Sarin**  
**Member**

**IN THE MATTER OF :**

**Brahmpal Singh** ...Applicant

**Vs.**

**Eicher Motor Ltd. & Others** ....Respondent

**Appearances : Shri J.M.Tayal, Advocate for**  
**the Applicant**

**None for the Respondent**

**ORAL ORDER**  
**27<sup>th</sup> October, 2010**

Heard learned counsel for the applicant. Order dated 5.8.2010 is recalled and CA No.3/2007 is restored to its original position. RA is disposed of.

List the matter in the last week of January 2011 for fixing the date of listing.

**(Dr. Justice Arijit Pasayat)**  
**Chairman**

**(Rahul Sarin)**  
**Member**



**COMPETITION APPELLATE TRIBUNAL**

**CA 148/2006**

**CORAM**

**Hon'ble Dr. Justice Arijit Pasayat  
Chairman**

**Hon'ble Shri Rahul Sarin  
Member**

**IN THE MATTER OF :**

**Mahinder Kumar Garg** ...Applicant

**Vs.**

**DDA** ....Respondent

**Appearances : Shri K.P.Gupta, Advocate for  
the Applicant**

**Shri M.K.Singh, Advocate for  
the Respondent**

**ORAL ORDER**

**27<sup>th</sup> October, 2010**

This matter shall be heard in the last week of January 2011. The original documents which are produced shall be retained by the learned counsel for the respondent.

**(Dr. Justice Arijit Pasayat)  
Chairman**

**(Rahul Sarin)  
Member**

**COMPETITION APPELLATE TRIBUNAL**

**UTPE 12/2007**

**CORAM**

**Hon'ble Dr. Justice Arijit Pasayat  
Chairman**

**Hon'ble Shri Rahul Sarin  
Member**

**IN THE MATTER OF :**

**Kanhaya Lal** ...Complainant

**Vs.**

**Hutch Mobiles Co.** ....Respondent

**Appearances : Complainant in person**

**Shri Ajit Kumar Singh, Advocate for  
the Respondent**

**ORAL ORDER**

**27<sup>th</sup> October, 2010**

The order dated 21.8.2009 has not been complied with. It shall be done within 4 weeks.

The matter shall be listed on 14<sup>th</sup> December 2010.

**(Dr. Justice Arijit Pasayat)  
Chairman**

**(Rahul Sarin)  
Member**

**COMPETITION APPELLATE TRIBUNAL**

**RTPE 69/1997**

**CORAM**

**Hon'ble Dr. Justice Arijit Pasayat  
Chairman**

**Hon'ble Shri Rahul Sarin  
Member**

**IN THE MATTER OF :**

**DG(I&R)** ...Complainant

**Vs.**

**R.C.Sood & CO. & Anr.** ....Respondent

**Appearances : Shri C.Shanmugham, DDG for the DG**

**Shri Jagjeet Singh, Advocate for  
the Informant  
Shri O.P.Dua, Sr. Advocate with  
Shri Rohina Nath and Ms. Deepti Mishra  
Advocates for the Respondent**

**ORAL ORDER**

**27<sup>th</sup> October, 2010**

This matter shall be listed in the last week of January 2011. The DG shall address all the issues relating to the RTPE while the applicant seeking compensation shall be permitted to make submissions separately.

**(Dr. Justice Arijit Pasayat)  
Chairman**

**(Rahul Sarin)  
Member**

**COMPETITION APPELLATE TRIBUNAL**

**CA 88/1994**

**CORAM**

**Hon'ble Dr. Justice Arijit Pasayat  
Chairman**

**Hon'ble Shri Rahul Sarin  
Member**

**IN THE MATTER OF :**

**BR Khurana** ...Applicant

**Vs.**

**RC Sood & Company** ...Respondent

**Appearances : Shri Jageet Singh, Advocate for  
the Applicant**

**Shri O.P.Dua, Sr. Advocate with  
Shri Rohina Nath and Ms. Deepti Mishra,  
Advocates for the Respondents**

**ORAL ORDER**

**27<sup>th</sup> October, 2010**

This matter shall be listed in the last week of January 2011. The DG shall address all the issues relating to the RTPE while the applicant seeking compensation shall be permitted to make submissions separately.

**(Dr. Justice Arijit Pasayat)  
Chairman**

**(Rahul Sarin)  
Member**

**COMPETITION APPELLATE TRIBUNAL**

**CA 71/1994**

**CORAM**

**Hon'ble Dr. Justice Arijit Pasayat  
Chairman**

**Hon'ble Shri Rahul Sarin  
Member**

**IN THE MATTER OF :**

**ML Sequeria** ...Applicant

**Vs.**

**RC Sood & Company** ...Respondent

**Appearances : Shri Jageet Singh, Advocate for  
the Applicant**

**Shri O.P.Dua, Sr. Advocate with  
Shri Rohina Nath and Ms. Deepti Mishra,  
Advocates for the Respondents**

**ORAL ORDER**

**27<sup>th</sup> October, 2010**

This matter shall be listed in the last week of January 2011. The DG shall address all the issues relating to the RTPE while the applicant seeking compensation shall be permitted to make submissions separately.

**(Dr. Justice Arijit Pasayat)  
Chairman**

**(Rahul Sarin)  
Member**

**COMPETITION APPELLATE TRIBUNAL**

**CA 72/1994**

**CORAM**

**Hon'ble Dr. Justice Arijit Pasayat  
Chairman**

**Hon'ble Shri Rahul Sarin  
Member**

**IN THE MATTER OF :**

**KR Sinha** ...Applicant

**Vs.**

**RC Sood & Company** ...Respondent

**Appearances : Shri Jageet Singh, Advocate for  
the Applicant**

**Shri O.P.Dua, Sr. Advocate with  
Shri Rohina Nath and Ms. Deepti Mishra,  
Advocates for the Respondents**

**ORAL ORDER**

**27<sup>th</sup> October, 2010**

This matter shall be listed in the last week of January 2011. The DG shall address all the issues relating to the RTPE while the applicant seeking compensation shall be permitted to make submissions separately.

**(Dr. Justice Arijit Pasayat)  
Chairman**

**(Rahul Sarin)  
Member**

**COMPETITION APPELLATE TRIBUNAL**

**CA 74/1994**

**CORAM**

**Hon'ble Dr. Justice Arijit Pasayat  
Chairman**

**Hon'ble Shri Rahul Sarin  
Member**

**IN THE MATTER OF :**

**N Sulochana** ...Applicant

**Vs.**

**RC Sood & Company** ...Respondent

**Appearances : Shri Jageet Singh, Advocate for  
the Applicant**

**Shri O.P.Dua, Sr. Advocate with  
Shri Rohina Nath and Ms. Deepti Mishra,  
Advocates for the Respondents**

**ORAL ORDER**

**27<sup>th</sup> October, 2010**

This matter shall be listed in the last week of January 2011. The DG shall address all the issues relating to the RTPE while the applicant seeking compensation shall be permitted to make submissions separately.

**(Dr. Justice Arijit Pasayat)  
Chairman**

**(Rahul Sarin)  
Member**

**COMPETITION APPELLATE TRIBUNAL**

**CA 85/1994**

**CORAM**

**Hon'ble Dr. Justice Arijit Pasayat  
Chairman**

**Hon'ble Shri Rahul Sarin  
Member**

**IN THE MATTER OF :**

**Vira Mehta** ...Applicant

**Vs.**

**RC Sood & Company** ...Respondent

**Appearances : Shri Jageet Singh, Advocate for  
the Applicant**

**Shri O.P.Dua, Sr. Advocate with  
Shri Rohina Nath and Ms. Deepti Mishra,  
Advocates for the Respondents**

**ORAL ORDER**

**27<sup>th</sup> October, 2010**

This matter shall be listed in the last week of January 2011. The DG shall address all the issues relating to the RTPE while the applicant seeking compensation shall be permitted to make submissions separately.

**(Dr. Justice Arijit Pasayat)  
Chairman**

**(Rahul Sarin)  
Member**



**COMPETITION APPELLATE TRIBUNAL**

**CA 86/1994**

**CORAM**

**Hon'ble Dr. Justice Arijit Pasayat  
Chairman**

**Hon'ble Shri Rahul Sarin  
Member**

**IN THE MATTER OF :**

**SK Biswas** ...Applicant

**Vs.**

**RC Sood & Company** ...Respondent

**Appearances : Shri Jageet Singh, Advocate for  
the Applicant**

**Shri O.P.Dua, Sr. Advocate with  
Shri Rohina Nath and Ms. Deepti Mishra,  
Advocates for the Respondents**

**ORAL ORDER**

**27<sup>th</sup> October, 2010**

This matter shall be listed in the last week of January 2011. The DG shall address all the issues relating to the RTPE while the applicant seeking compensation shall be permitted to make submissions separately.

**(Dr. Justice Arijit Pasayat)  
Chairman**

**(Rahul Sarin)  
Member**

**COMPETITION APPELLATE TRIBUNAL**

**CA 89/1994**

**CORAM**

**Hon'ble Dr. Justice Arijit Pasayat  
Chairman**

**Hon'ble Shri Rahul Sarin  
Member**

**IN THE MATTER OF :**

**Rajesh Rao** ...Applicant

**Vs.**

**RC Sood & Company** ...Respondent

**Appearances : Shri Jageet Singh, Advocate for  
the Applicant**

**Shri O.P.Dua, Sr. Advocate with  
Shri Rohina Nath and Ms. Deepti Mishra,  
Advocates for the Respondents**

**ORAL ORDER**

**27<sup>th</sup> October, 2010**

This matter shall be listed in the last week of January 2011. The DG shall address all the issues relating to the RTPE while the applicant seeking compensation shall be permitted to make submissions separately.

**(Dr. Justice Arijit Pasayat)  
Chairman**

**(Rahul Sarin)  
Member**

**COMPETITION APPELLATE TRIBUNAL**

**CA 421/1997**

**CORAM**

**Hon'ble Dr. Justice Arijit Pasayat  
Chairman**

**Hon'ble Shri Rahul Sarin  
Member**

**IN THE MATTER OF :**

**Shashi Gupta** ...Applicant

**Vs.**

**RC Sood & Company** ...Respondent

**Appearances : Shri Jageet Singh, Advocate for  
the Applicant**

**Shri O.P.Dua, Sr. Advocate with  
Shri Rohina Nath and Ms. Deepti Mishra,  
Advocates for the Respondents**

**ORAL ORDER**

**27<sup>th</sup> October, 2010**

This matter shall be listed in the last week of January 2011. The DG shall address all the issues relating to the RTPE while the applicant seeking compensation shall be permitted to make submissions separately.

**(Dr. Justice Arijit Pasayat)  
Chairman**

**(Rahul Sarin)  
Member**

**COMPETITION APPELLATE TRIBUNAL**

**CA 418/1997**

**CORAM**

**Hon'ble Dr. Justice Arijit Pasayat  
Chairman**

**Hon'ble Shri Rahul Sarin  
Member**

**IN THE MATTER OF :**

**S.P.Gupta**

...Applicant

**Vs.**

**RC Sood & Company**

...Respondent

**Appearances : Shri Jageet Singh, Advocate for  
the Applicant**

**Shri O.P.Dua, Sr. Advocate with  
Shri Rohina Nath and Ms. Deepti Mishra,  
Advocates for the Respondents**

**ORAL ORDER**

**27<sup>th</sup> October, 2010**

This matter shall be listed in the last week of January 2011. The DG shall address all the issues relating to the RTPE while the applicant seeking compensation shall be permitted to make submissions separately.

**(Dr. Justice Arijit Pasayat)  
Chairman**

**(Rahul Sarin)  
Member**

**COMPETITION APPELLATE TRIBUNAL**

**CA 04/1998**

**CORAM**

**Hon'ble Dr. Justice Arijit Pasayat  
Chairman**

**Hon'ble Shri Rahul Sarin  
Member**

**IN THE MATTER OF :**

**G.S.Chadha** ...Applicant

**Vs.**

**RC Sood & Company** ...Respondent

**Appearances : Shri Jageet Singh, Advocate for  
the Applicant**

**Shri O.P.Dua, Sr. Advocate with  
Shri Rohina Nath and Ms. Deepti Mishra,  
Advocates for the Respondents**

**ORAL ORDER**

**27<sup>th</sup> October, 2010**

This matter shall be listed in the last week of January 2011. The DG shall address all the issues relating to the RTPE while the applicant seeking compensation shall be permitted to make submissions separately.

**(Dr. Justice Arijit Pasayat)  
Chairman**

**(Rahul Sarin)  
Member**

**COMPETITION APPELLATE TRIBUNAL**

**CA 95/1994**

**CORAM**

**Hon'ble Dr. Justice Arijit Pasayat  
Chairman**

**Hon'ble Shri Rahul Sarin  
Member**

**IN THE MATTER OF :**

**Mariyamajim** ...Applicant

**Vs.**

**RC Sood & Company** ...Respondent

**Appearances : Shri Jageet Singh, Advocate for  
the Applicant**

**Shri O.P.Dua, Sr. Advocate with  
Shri Rohina Nath and Ms. Deepti Mishra,  
Advocates for the Respondents**

**ORAL ORDER**

**27<sup>th</sup> October, 2010**

This matter shall be listed in the last week of January 2011. The DG shall address all the issues relating to the RTPE while the applicant seeking compensation shall be permitted to make submissions separately.

**(Dr. Justice Arijit Pasayat)  
Chairman**

**(Rahul Sarin)  
Member**

**COMPETITION APPELLATE TRIBUNAL**

**CA 96/1994**

**CORAM**

**Hon'ble Dr. Justice Arijit Pasayat  
Chairman**

**Hon'ble Shri Rahul Sarin  
Member**

**IN THE MATTER OF :**

**DK Sati** ...Applicant

**Vs.**

**RC Sood & Company** ...Respondent

**Appearances : Shri Jageet Singh, Advocate for  
the Applicant**

**Shri O.P.Dua, Sr. Advocate with  
Shri Rohina Nath and Ms. Deepti Mishra,  
Advocates for the Respondents**

**ORAL ORDER**

**27<sup>th</sup> October, 2010**

This matter shall be listed in the last week of January 2011. The DG shall address all the issues relating to the RTPE while the applicant seeking compensation shall be permitted to make submissions separately.

**(Dr. Justice Arijit Pasayat)  
Chairman**

**(Rahul Sarin)  
Member**

**COMPETITION APPELLATE TRIBUNAL**

**CA 97/1994**

**CORAM**

**Hon'ble Dr. Justice Arijit Pasayat  
Chairman**

**Hon'ble Shri Rahul Sarin  
Member**

**IN THE MATTER OF :**

**Pitam Kaur** ...Applicant

**Vs.**

**RC Sood & Company** ...Respondent

**Appearances : Shri Jageet Singh, Advocate for  
the Applicant**

**Shri O.P.Dua, Sr. Advocate with  
Shri Rohina Nath and Ms. Deepti Mishra,  
Advocates for the Respondents**

**ORAL ORDER**

**27<sup>th</sup> October, 2010**

This matter shall be listed in the last week of January 2011. The DG shall address all the issues relating to the RTPE while the applicant seeking compensation shall be permitted to make submissions separately.

**(Dr. Justice Arijit Pasayat)  
Chairman**

**(Rahul Sarin)  
Member**



**COMPETITION APPELLATE TRIBUNAL**

**CA 98/1994**

**CORAM**

**Hon'ble Dr. Justice Arijit Pasayat  
Chairman**

**Hon'ble Shri Rahul Sarin  
Member**

**IN THE MATTER OF :**

**VP Rao** ...Applicant

**Vs.**

**RC Sood & Company** ...Respondent

**Appearances : Shri Jageet Singh, Advocate for  
the Applicant**

**Shri O.P.Dua, Sr. Advocate with  
Shri Rohina Nath and Ms. Deepti Mishra,  
Advocates for the Respondents**

**ORAL ORDER**

**27<sup>th</sup> October, 2010**

This matter shall be listed in the last week of January 2011. The DG shall address all the issues relating to the RTPE while the applicant seeking compensation shall be permitted to make submissions separately.

**(Dr. Justice Arijit Pasayat)  
Chairman**

**(Rahul Sarin)  
Member**

**COMPETITION APPELLATE TRIBUNAL**

**CA 102/1994**

**CORAM**

**Hon'ble Dr. Justice Arijit Pasayat  
Chairman**

**Hon'ble Shri Rahul Sarin  
Member**

**IN THE MATTER OF :**

**BR Khurana** ...Applicant

**Vs.**

**RC Sood & Company** ...Respondent

**Appearances : Shri Jageet Singh, Advocate for  
the Applicant**

**Shri O.P.Dua, Sr. Advocate with  
Shri Rohina Nath and Ms. Deepti Mishra,  
Advocates for the Respondents**

**ORAL ORDER**

**27<sup>th</sup> October, 2010**

This matter shall be listed in the last week of January 2011. The DG shall address all the issues relating to the RTPE while the applicant seeking compensation shall be permitted to make submissions separately.

**(Dr. Justice Arijit Pasayat)  
Chairman**

**(Rahul Sarin)  
Member**

**COMPETITION APPELLATE TRIBUNAL**

**CA 105/1994**

**CORAM**

**Hon'ble Dr. Justice Arijit Pasayat  
Chairman**

**Hon'ble Shri Rahul Sarin  
Member**

**IN THE MATTER OF :**

**Sri Kana Bose** ...Applicant

**Vs.**

**RC Sood & Company** ...Respondent

**Appearances : Shri Jageet Singh, Advocate for  
the Applicant**

**Shri O.P.Dua, Sr. Advocate with  
Shri Rohina Nath and Ms. Deepti Mishra,  
Advocates for the Respondents**

**ORAL ORDER**

**27<sup>th</sup> October, 2010**

This matter shall be listed in the last week of January 2011. The DG shall address all the issues relating to the RTPE while the applicant seeking compensation shall be permitted to make submissions separately.

**(Dr. Justice Arijit Pasayat)  
Chairman**

**(Rahul Sarin)  
Member**

**COMPETITION APPELLATE TRIBUNAL**

**RTPE 174/1997**

**CORAM**

**Hon'ble Dr. Justice Arijit Pasayat  
Chairman**

**Hon'ble Shri Rahul Sarin  
Member**

**IN THE MATTER OF :**

**I.S. Chadha** ...Complainant

**Vs.**

**RC Sood & Co. Ltd.** ...Respondent

**Appearances : Ms. Prabjyoti K. Chadha, Advocate for  
the Complainant**

**Shri O.P.Dua, Sr. Advocate with  
Shri Rohina Nath and Ms. Deepti Mishra,  
Advocates for the Respondents**

**ORAL ORDER**

**27<sup>th</sup> October, 2010**

The matter shall be listed on 16<sup>th</sup> December 2010.

**(Dr. Justice Arijit Pasayat)  
Chairman**

**(Rahul Sarin)  
Member**

**COMPETITION APPELLATE TRIBUNAL**

**CA 96/2005**

**CORAM**

**Hon'ble Dr. Justice Arijit Pasayat  
Chairman**

**Hon'ble Shri Rahul Sarin  
Member**

**IN THE MATTER OF :**

**I.S. Chadha** ...Applicant

**Vs.**

**RC Sood & Co. Ltd.** ...Respondent

**Appearances : Ms. Prabjyoti K. Chadha, Advocate for  
the Applicant**

**Shri O.P.Dua, Sr. Advocate with  
Shri Rohina Nath and Ms. Deepti Mishra,  
Advocates for the Respondents**

**ORAL ORDER**

**27<sup>th</sup> October, 2010**

The matter shall be listed on 16<sup>th</sup> December 2010.

**(Dr. Justice Arijit Pasayat)  
Chairman**

**(Rahul Sarin)  
Member**

**COMPETITION APPELLATE TRIBUNAL**

**RTPE 175/1997**

**CORAM**

**Hon'ble Dr. Justice Arijit Pasayat  
Chairman**

**Hon'ble Shri Rahul Sarin  
Member**

**IN THE MATTER OF :**

**D.S. Chadha** ...Complainant

**Vs.**

**RC Sood & Co. Ltd.** ...Respondent

**Appearances : Ms. Prabjyoti K. Chadha, Advocate for  
the Complainant**

**Shri O.P.Dua, Sr. Advocate with  
Shri Rohina Nath and Ms. Deepti Mishra,  
Advocates for the Respondents**

**ORAL ORDER**

**27<sup>th</sup> October, 2010**

The matter shall be listed on 16<sup>th</sup> December 2010.

**(Dr. Justice Arijit Pasayat)  
Chairman**

**(Rahul Sarin)  
Member**

**COMPETITION APPELLATE TRIBUNAL**

**CA 95/2005**

**CORAM**

**Hon'ble Dr. Justice Arijit Pasayat  
Chairman**

**Hon'ble Shri Rahul Sarin  
Member**

**IN THE MATTER OF :**

**D.S. Chadha** ...Applicant

**Vs.**

**RC Sood & Co. Ltd.** ...Respondent

**Appearances : Ms. Prabjyoti K. Chadha, Advocate for  
the Applicant**

**Shri O.P.Dua, Sr. Advocate with  
Shri Rohina Nath and Ms. Deepti Mishra,  
Advocates for the Respondents**

**ORAL ORDER**

**27<sup>th</sup> October, 2010**

The matter shall be listed on 16<sup>th</sup> December 2010.

**(Dr. Justice Arijit Pasayat)  
Chairman**

**(Rahul Sarin)  
Member**

**COMPETITION APPELLATE TRIBUNAL**

**CA 78/2006**

**CORAM**

**Hon'ble Dr. Justice Arijit Pasayat  
Chairman**

**Hon'ble Shri Rahul Sarin  
Member**

**IN THE MATTER OF :**

**Abhay Kumar Gupta** ...Applicant

**Vs.**

**Indian Bank & Others** ....Respondent

**Appearances : Applicant in person**

**Shri Gautam Avasthi, Advocate for  
the Respondent**

**ORAL ORDER**

**27<sup>th</sup> October, 2010**

List the matter in the last week of January 2011 for fixing  
the date of hearing.

**(Dr. Justice Arijit Pasayat)  
Chairman**

**(Rahul Sarin)  
Member**



**COMPETITION APPELLATE TRIBUNAL**

**CA 603/2000**

**CORAM**

**Hon'ble Dr. Justice Arijit Pasayat  
Chairman**

**Hon'ble Shri Rahul Sarin  
Member**

**IN THE MATTER OF :**

**Marathen India Ltd.  
(Previously known as GE Motors  
India Ltd.)**

...Applicant

**Vs.**

**Airport Authority of India & Anr.**

....Respondent

**Appearances : Shri J.Barar, Advocate for the Applicant**

**Shri Sunil Anand, Advocate for R-1  
Shri Mukesh Anand, Advocate for R-2**

**ORAL ORDER**

**27<sup>th</sup> October, 2010**

The matter shall be listed for final arguments. Written submissions shall be filed within 4 weeks.

List in the last week of January 2011 for fixing the date of hearing.

**(Dr. Justice Arijit Pasayat)  
Chairman**

**(Rahul Sarin)  
Member**

**COMPETITION APPELLATE TRIBUNAL**

**CA 167/1998**

**CORAM**

**Hon'ble Dr. Justice Arijit Pasayat  
Chairman**

**Hon'ble Shri Rahul Sarin  
Member**

**IN THE MATTER OF :**

**Bhavin Kumar Ramlal Patel** ...Applicant

**Vs.**

**Sunflame Petrochemicals (P) Ltd.  
& Others** ....Respondent

**Appearances : None for the Applicant**

**Shri C.M.Sharma, Advocate for R-1  
None for others**

**ORAL ORDER**

**27<sup>th</sup> October, 2010**

None appears for the applicant. The matter shall be listed  
on 16<sup>th</sup> December 2010.

**(Dr. Justice Arijit Pasayat)  
Chairman**

**(Rahul Sarin)  
Member**

**COMPETITION APPELLATE TRIBUNAL**

**RA 08/2010  
RTPE 202/1995**

**CORAM**

**Hon'ble Dr. Justice Arijit Pasayat  
Chairman**

**Hon'ble Shri Rahul Sarin  
Member**

**IN THE MATTER OF :**

**GK Arora & Others** ...Complainant

**Vs.**

**Haryana Urban Development Authority** ....Respondent

**Appearances : Shri Sushit Dutt Salwan, Advocate for  
the Complainant**

**Shri Ravinder Bana, Advocate for  
the Respondent**

**ORAL ORDER  
27<sup>th</sup> October, 2010**

cross-examination is deferred. List in the last week of  
January 2011 for further cross-examination.

**(Dr. Justice Arijit Pasayat)  
Chairman**

**(Rahul Sarin)  
Member**

**COMPETITION APPELLATE TRIBUNAL**

**RA 08/2010  
RTPE 202/1995**

**IN THE MATTER OF :**  
**GK Arora & Others**

...Complainant

**Vs.**

**Haryana Urban Development Authority**

....Respondent

Cross-Examination of Ms. Anju Chaudhary, HCS, Estate Officer, HUDA, Gurgaon (Haryana) by **Shri Sushit Dutt Salwan, Advocate for Complainant**

It is not a fact that apart from the brochure, there is no stipulation in any of the documents regarding scope of enhancement of cost due to land acquisition proceedings. It is clearly spilt out in the allotment letter. The plots in the Electronic City were not auctioned to my knowledge. The plots in the Shopping Complex were put to auction but I can not say whether they were sold at a price 10 times of what was demanded from the complainant. Though it is a fact that the District Judge had enhanced the cost in 1985, the enhanced cost was refunded in 1995 from the complainant after the matter was decided by the High Court. I have no knowledge as to whether the plots in the Electronic City were sold at a price 10 times of what was demanded from the complainant. I have no idea what was the amount received from the sale of the plots in sector – 18 relating to the market complex or the Electronic City. My affidavit of evidence was filed after I had acquainted myself with the evidence of complainant. According to me, the items 10 and 11 in Annexure – A of my affidavit

relate to the likely development charges in addition to whatever has been stated in item No.3. I am not aware on what basis in item No.10 and 11, 15% and 10% were indicated as the calculation is done at the head office. As per the original demand, the rate was Rs.129.50 per sq. yard whereas subsequently the rate of Rs.240.54 per sq. yard was added. In other words, the total rate per sq. yard is Rs.129.50 plus Rs.240.54. It is about Rs.370.00. I do not know whether for the plots relating to Electronic City and shopping complex there was any enhancement to the rate demanded. I have not brought any records relating to the transactions regarding institutional blocks and the Electronic City. I do not know whether HUDA has earned 10 times of the cost in profit/surplus in relation to the land acquisition proceedings as well as developments. At present, I do not have the details of the financial transactions relating to sector - 18. If time is given, the relevant documents shall be produced (the witness is granted 4 weeks time to produce the documents).

**(Dr. Justice Arijit Pasayat)**  
**Chairman**

**(Rahul Sarin)**  
**Member**

**RO&AC**  
**New Delhi**

**Dated: 27<sup>th</sup> October, 2010**

**COMPETITION APPELLATE TRIBUNAL**

**CA 14/2006**

**CORAM**

**Hon'ble Dr. Justice Arijit Pasayat  
Chairman**

**Hon'ble Shri Rahul Sarin  
Member**

**IN THE MATTER OF :**

**Praveen Kumar Gupta** ...Applicant

**Vs.**

**Meerut Development Authority** ....Respondent

**Appearances : Shri C.M.Sharma, Advocate for  
the Applicant**

**Representative of the Respondent**

**ORAL ORDER  
27<sup>th</sup> October, 2010**

It is stated by the representative of the respondent that the applicant does not propose to pursue the matter as plots have already been sold.

The application stands disposed of.

**(Dr. Justice Arijit Pasayat)  
Chairman**

**(Rahul Sarin)  
Member**

**COMPETITION APPELLATE TRIBUNAL**

**CA 16/2006**

**CORAM**

**Hon'ble Dr. Justice Arijit Pasayat  
Chairman**

**Hon'ble Shri Rahul Sarin  
Member**

**IN THE MATTER OF :**

**Shobha Aggarwal** ...Applicant

**Vs.**

**Meerut Development Authority** ....Respondent

**Appearances : Shri C.M.Sharma, Advocate for  
the Applicant**

**Representative of the Respondent**

**ORAL ORDER**

**27<sup>th</sup> October, 2010**

It is stated by the representative of the respondent that the applicant does not propose to pursue the matter as plots have already been sold.

The application stands disposed of.

**(Dr. Justice Arijit Pasayat)  
Chairman**

**(Rahul Sarin)  
Member**

**COMPETITION APPELLATE TRIBUNAL**

**CA 18/2006**

**CORAM**

**Hon'ble Dr. Justice Arijit Pasayat  
Chairman**

**Hon'ble Shri Rahul Sarin  
Member**

**IN THE MATTER OF :**

**Kiran Aggarwal** ...Applicant

**Vs.**

**Meerut Development Authority** ....Respondent

**Appearances : Shri C.M.Sharma, Advocate for  
the Applicant**

**Representative of the Respondent**

**ORAL ORDER**

**27<sup>th</sup> October, 2010**

It is stated by the representative of the respondent that the applicant does not propose to pursue the matter as plots have already been sold.

The application stands disposed of.

**(Dr. Justice Arijit Pasayat)  
Chairman**

**(Rahul Sarin)  
Member**



**COMPETITION APPELLATE TRIBUNAL**

**CA 19/2006**

**CORAM**

**Hon'ble Dr. Justice Arijit Pasayat  
Chairman**

**Hon'ble Shri Rahul Sarin  
Member**

**IN THE MATTER OF :**

**S.S. Bajaj** ...Applicant

**Vs.**

**A-One Motors** ....Respondent

**Appearances : None for the Applicant**

**Representative of the Respondent**

**ORAL ORDER**

**27<sup>th</sup> October, 2010**

None appears for the applicant. The representative of the respondent is present. On perusal of the application, we find that the applicant wanted to approach the Consumer Redressal Forum but addressed the letter to the erstwhile Monopolies and Restrictive Trade Practices Commission (In short the Commission). If the grievance of the applicant was to be considered by the Consumer Redressal Forum separately, the Commission could not have entertained the complaint. Accordingly, the proceedings are dismissed.

**(Dr. Justice Arijit Pasayat)  
Chairman**

**(Rahul Sarin)  
Member**

**COMPETITION APPELLATE TRIBUNAL**

**CA 62/2006**

**CORAM**

**Hon'ble Dr. Justice Arijit Pasayat  
Chairman**

**Hon'ble Shri Rahul Sarin  
Member**

**IN THE MATTER OF :**

**F.N. Enterprises** ...Applicant

**Vs.**

**Ruben Overseas India** ....Respondent

**Appearances : Shri B.K.Sinha, Advocate for  
the Applicant**

**None for the Respondent**

**ORAL ORDER  
27<sup>th</sup> October, 2010**

The affidavit of RW is not legible and appears to be a photocopy of the affidavit. The learned counsel for the applicant states that he will make a typed copy of the affidavit and place it on record. It is to be noted that none appears for the respondent. Let the needful be done by the learned counsel for the applicant within 4 weeks.

The matter shall be listed in the last week of January for fixing the date of hearing.

**(Dr. Justice Arijit Pasayat)  
Chairman**

**(Rahul Sarin)  
Member**

**COMPETITION APPELLATE TRIBUNAL**

**CA 63/2006**

**CORAM**

**Hon'ble Dr. Justice Arijit Pasayat  
Chairman**

**Hon'ble Shri Rahul Sarin  
Member**

**IN THE MATTER OF :**

**BJ Duplex Board Ltd. ...Applicant**

**Vs.**

**United India Assurance Co. Ltd. & Anr. ....Respondent**

**Appearances : Shri B.K.Sinha, Advocate for  
the Applicant**

**Shri Ravi Bakshi, Advocate for  
the Respondent**

**ORAL ORDER**

**27<sup>th</sup> October, 2010**

The matter shall be listed in the last week of January for fixing the date of hearing.

**(Dr. Justice Arijit Pasayat)  
Chairman**

**(Rahul Sarin)  
Member**

**COMPETITION APPELLATE TRIBUNAL**

**UTPE 21/2007**

**CORAM**

**Hon'ble Dr. Justice Arijit Pasayat  
Chairman**

**Hon'ble Shri Rahul Sarin  
Member**

**IN THE MATTER OF :**

**DG(I&R)** ...Complainant

**Vs.**

**M/s. Parle Biscuits Pvt. Ltd.** ....Respondent

**Appearances : Shri C.Shanmugham, DDG for the DG**

**Shri Ravinder Narain with Shri S.Deb and  
Shri Rajeev Shukla, Advocates for  
the Respondent**

**ORAL ORDER**

**27<sup>th</sup> October, 2010**

Affidavit of evidence shall be filed within 4 weeks. The admission/denial shall take place on 14<sup>th</sup> December 2010. The matter shall be listed in the 3<sup>rd</sup> week of January for fixing the date of hearing.

**(Dr. Justice Arijit Pasayat)  
Chairman**

**(Rahul Sarin)  
Member**

**COMPETITION APPELLATE TRIBUNAL**

**UTPE 16/2007**

**CORAM**

**Hon'ble Dr. Justice Arijit Pasayat  
Chairman**

**Hon'ble Shri Rahul Sarin  
Member**

**IN THE MATTER OF :**

**DG(I&R) ...Complainant**

**Vs.**

**Duncans Tea ....Respondent**

**Appearances : Shri C.Shanmugham, DDG for the DG**

**Ms. Anju Dhingra, Advocate for  
the Respondent**

**ORAL ORDER**

**27<sup>th</sup> October, 2010**

Request is made on behalf of the respondent for adjournment.

List in the last week of January 2011 for fixing the date of hearing.

**(Dr. Justice Arijit Pasayat)  
Chairman**

**(Rahul Sarin)  
Member**

**COMPETITION APPELLATE TRIBUNAL**

**UTPE 35/2007**

**CORAM**

**Hon'ble Dr. Justice Arijit Pasayat  
Chairman**

**Hon'ble Shri Rahul Sarin  
Member**

**IN THE MATTER OF :**

**DGI&R) ...Complainant**

**Vs.**

**Wipro GE Health Pvt. Ltd. ....Respondent**

**Appearances : Shri C.Shanmugham, DDG for the DG**

**Shri Abhinav Vashist, Proxy Counsel for  
Shri Narender Pal Singh**

**ORAL ORDER  
27<sup>th</sup> October, 2010**

The affidavit of evidence shall be filed in the proper format within 3 weeks. A copy shall be supplied to the learned counsel for the respondent.

The matter shall be listed in the last week of January 2011 for fixing the date of hearing.

**(Dr. Justice Arijit Pasayat)  
Chairman**

**(Rahul Sarin)  
Member**

**COMPETITION APPELLATE TRIBUNAL**

**UTPE 176/2007  
CA 166/2006**

**CORAM**

**Hon'ble Dr. Justice Arijit Pasayat  
Chairman**

**Hon'ble Shri Rahul Sarin  
Member**

**IN THE MATTER OF :**

**DG(I&R) ...Complainant**

**Vs.**

**M/s. LG Electronics India Pvt. Ltd. & Anr. ....Respondent**

**Appearances : Shri C.Shanmugham, DDG for the DG**

**Shri Chandra Sekhar, Advocate for R2**

**ORAL ORDER  
27<sup>th</sup> October, 2010**

List the matter in the last week of January 2011. The parties shall explore the possibility of out of court settlement.

**(Dr. Justice Arijit Pasayat)  
Chairman**

**(Rahul Sarin)  
Member**

**COMPETITION APPELLATE TRIBUNAL**

**UTPE 93/2007**

**CORAM**

**Hon'ble Dr. Justice Arijit Pasayat  
Chairman**

**Hon'ble Shri Rahul Sarin  
Member**

**IN THE MATTER OF :**

**DG(I&R)** ...Complainant

**Vs.**

**M/s. ICICI Prudential Life Insurance  
Co. Ltd.** ....Respondent

**Appearances : Shri C.Shanmugham, DDG for the DG**

**Shri Praveen Mahajan, Advocate for  
the Respondent**

**ORAL ORDER**

**27<sup>th</sup> October, 2010**

In terms of the last order dated 26<sup>th</sup> January 2010, the documents presented by the DG(I&R) were admitted by the learned counsel for the respondent. The cross-examination of the DG's witness Shri R.K.Thakur was to be done today. He is not present.

The matter shall be listed in the last week of January 2011 for fixing the date of hearing.

**(Dr. Justice Arijit Pasayat)  
Chairman**

**(Rahul Sarin)  
Member**



**COMPETITION APPELLATE TRIBUNAL**

**UTPE 168/1995  
CA 62/2003**

**CORAM**

**Hon'ble Dr. Justice Arijit Pasayat  
Chairman**

**Hon'ble Shri Rahul Sarin  
Member**

**IN THE MATTER OF :**

**K.J. Hospital** ...Complainant/Applicant  
**Dr. Meera Jagdeesan**

**Vs.**

**M/s. Picker International Inc. & Ors.** ....Respondent

**Appearances : Ms. Megha Mukherjee, Advocate for  
the Complainant/Applicant**

**Shri A.N.Haksar with Ms. Roshni Virmani,  
Advocates for the Respondent**

**ORAL ORDER**

**27<sup>th</sup> October, 2010**

The learned counsel for the applicant states that the application has been filed by the respondent No.2 on 22<sup>nd</sup> July 2010. The same is not received by the learned counsel for the respondent No.1. Learned counsel for the applicant states that he will file an application seeking permission to produce secondary evidence. If it is filed, the respondents have the liberty to file their objection to them.

The matter shall be listed in the last week of January 2011 for fixing the date of hearing.

**(Dr. Justice Arijit Pasayat)  
Chairman**

**(Rahul Sarin)  
Member**